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Bombay Village Panchayats And Maharashtra Zilla Parishads And Panchayat Samitis (Second Amendment) Act, 2010

33 of 2010

[23 December 2010]

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Bombay Village Panchayats And Maharashtra Zilla Parishads And Panchayat Samitis (Second Amendment) Act, 2010

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(First Published, after having received the assent of the Governor in the Maharashtra Government Gazette ,onthe 23rd December 2010). An Act furthther to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961. Bom III of 1959. Mah. Ord. V of 1962 Whereas, it is expedient further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; it is here by enacted in the sixty-first Year of Republic of India as follows:-

CHAPTER 1
Preliminary

1. Short Title Andcommencement :-

- (1) This Act may be called the BombayVillage Panchayats and Maharashtra Zilla Parishads and PanchayatSamitis (Second Amendment)Act, 2010.
- (2) Itshallcome into force on such date as the State Government may, by notification in the Official Gazette, appoint.

CHAPTER 2

Amendment to the Bombay VillagePanchayatsAct, 1958

2. Amendment Of Section 14 Ofbom. Iii Of 1959 :-

In section 14 of the BombayVillagePanchayats Act, 1958 in subsection (1), after clause (j-4), the following clause shall be inserted, namely:-

- (j-5) failstosubmits certificate of the concerned panchayat, alongwith the Gram Sabha certifying that:-
- (i) Heresidesin a house owned by him and has a toilet in such house andheregularly uses such toilet; or
- (ii) Heresidesin a house not owned by him and has a toilet in such houseand heregularly uses it or he has no such toilet but regularly usesthepublic toilet:

Provided that, no member of a panchayat shall be disqualified under this clause, if he submits such certificate, within ninety days from the date commencement of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010; or.

CHAPTER 3

Amendment to the Maharashtra ZillaParishadsand Panchayat Samitis Act, 1961

3. Amendment Of Section 16 Of Mah. Vof 1 :-

In section 16 of the Maharashtra Zilla Parishads and PanchayatSamitis Act, 1961, in sub-section (1), after clause (0),thefollowing clause shall be inserted, namely:-

- (p) hehasfailed to submit a certificate of the concernedpanchayat, along with a resolution of the Gram Sabha Certifying that:-
- (i) Heresidesin a house owned by him and has a toilet in such house andheregularly uses it or he has no such toilet but regularly uses itorhe has no such toilet but regularly uses the public toilet: Mah. XXXIII of 2010.

Provided thatnoCouncilor shall be disqualified under this clause, if besubmitssuch certificate, within ninety days from the date ofcommencementof the Bombay Village Panchayats and Maharashtra ZillaParishadsand Panchayat Samitis (Second Amendment) Act, 2010.